

GOVERNMENT OF JAMMU AND KASHMIR
Department of Law, Justice and Parliamentary Affairs.
(Establishment Section) **Civil Secretariat,**
Srinagar/Jammu

Subject: Pulling up of the files of other sections by the officer/ officials of the Department of Law, Justice and Parliamentary Affairs without authorization- Instructions thereof.

Circular No. 03-JK(LD) of 2024
Dated. 19-01-2024

It has been noticed that some officers/ officials of the Department of Law, Justice and Parliamentary Affairs have indulged themselves in the illegal practice and misfeasance of pulling up the files of other sections without any authorization, which is an act of misconduct. Such acts may be dealt with sternly, so that official decorum and discipline is maintained and the sanctity of the official business is upheld at all times.

All the officers/ officials are hereby impressed to desist from the illegal practice of pulling up the files of other sections without authorization and any disobedience in this behalf shall be viewed seriously.

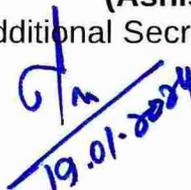
By Order.


19.01.24

(Ashish Gupta)

Additional Secretary to Government

No. LAW-Estt/11/2024-10


19.01.2024

Dated 19-01-2024

Copy to the :

1. All Officers/ officials of the Department of Law, Justice and Parliamentary Affairs for information and compliance.
2. Private Secretary to Secretary to Government, Department of Law, Justice and PA for information of the Secretary.